AURANGABAD BENCH
SITTING LIST W.E.F. 5th JANUARY 2026

Sr. No.	Sitting	Assignment
1	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI** AND The Hon'ble Shri Justice **HITEN SHAMRAO VENEGAVKAR** (DIVISION BENCH–1)	For admission, hearing, order matters and applications therein : (A) All Public Interest Litigation. (B) Civil Writ Petitions from the year 2024 onward. (C) Letter Patent Appeals. (D) All Direct and Indirect Tax Appeals. (E) All Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench. (F) All Criminal Applications seeking directions. (G) All Criminal Contempt Petitions pertaining to Division Bench. (H) All Family Court Appeals.
2	The Hon'ble Shri Justice **SANDIPKUMAR C. MORE** AND The Hon'ble Shri Justice **ABASAHEB DHARMAJI SHINDE** (DIVISION BENCH – 2)	For admission, hearing, order matters and applications therein: (A) All Criminal Writ Petitions seeking directions. (B) All Criminal Appeals against acquittal and conviction. (C) All Criminal matters pertaining to Division Bench, not assigned to other Court. (D) All Writ Petitions pertaining to Caste/Tribe Scrutiny matters. (E) All Civil Contempt Petitions pertaining to Division Bench.
3	The Hon'ble Shri Justice **K. C. SANT** **AND** The Hon'ble Shri Justice **SUSHIL M. GHODESWAR** (DIVISION BENCH – 3)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2018. (B) All Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal.

		(C) All First Appeals. (D) All Civil matters pertaining to Division Bench, not assigned to other Courts.
4	The Hon'ble Shri Justice **ARUN R. PEDNEKER** AND The Hon'ble Justice **VAISHALI PATIL-JADHAV** (DIVISION BENCH–4) (COMMERCIAL APPELLATE DIVISION BENCH)	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions from the year 2019 to 2023. (B) All Civil Writ Petitions arising out of orders passed by the Maharashtra Administrative Tribunal. (C) All Writ Petitions relating to Tax Laws. (D) All Appeals under Section 13 of the Commercial Courts Act, 2015.
5	The Hon'ble Shri Justice **S. A. DESHMUKH** (SINGLE BENCH – 1)	For admission, hearing, order matters and applications therein: (A) First Appeals pertaining to MACP from the year 2023 onward. (B) First Appeals pertaining to Land Acquisition up to the year 2015. (C) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2016 to 2020.
6	The Hon'ble Shri Justice **Y. G. KHOBRAGADE** (SINGLE BENCH – 2)	For admission, hearing, order matters and applications therein: (A) Civil Contempt Petitions (Single Bench) from the year 2018 onward. (B) All First Appeals other than MACP and Land Acquisition. (C) All Civil work pertaining to Single Bench not assigned to other Courts. (D) Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS (other than quashing) up to the year 2021.

		(E) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein up to the year 2010. (F) First Appeals pertaining to MACP up to the year 2010. (G) All Criminal matters pertaining to Single Bench not assigned to other Courts.
7	The Hon'ble Shri Justice **ABHAY S. WAGHWASE** (SINGLE BENCH –3)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2013 to 2015. (B) All Criminal Appeals against acquittal. (C) Criminal Revision Applications from the year 2021 onward. (D) First Appeals pertaining to MACP from the year 2011 to 2017.
8	The Hon'ble Shri Justice **S. G. CHAPALGAONKAR** (SINGLE BENCH – 4)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2024 onward. (B) First Appeals pertaining to Land Acquisition of the year 2016 and 2017. (C) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS of odd years.

9	The Hon'ble Shri Justice **SHAILESH P. BRAHME** (SINGLE BENCH – 5)	For admission, hearing, order matters and applications therein: (A) First Appeals pertaining to Land Acquisition from the year 2021 onward. (B) All Appeals from Orders. (C) All Civil Revision Applications.
10	The Hon'ble Shri Justice **SACHIN S. DESHMUKH** (SINGLE BENCH – 6)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2012. (B) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail. (C) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS of Even years. (D) All Arbitration matters pertaining to Single Bench. (E) Second Appeals from the year 2005 to 2018.
11	The Hon'ble Shri Justice **SIDDHESHWAR SUNDARRAO THOMBRE** (SINGLE BENCH– 7)	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of the year 2016 to 2023. (B) Second Appeals up to the year 2004. (C) First Appeals pertaining to MACP from the year 2018 to 2022.

12	The Hon'ble Shri Justice **MEHROZ K. PATHAN** (SINGLE BENCH– 8)	For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr.P.C./528 of BNSS (other than quashing) from the year 2022 onward. (B) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail. (C) Criminal Revision Applications up to the year 2020. (D) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2011 to 2015. (E) Second Appeals from the year 2019 onward. (F) Civil Contempt Petitions (Single Bench) up to the year 2017.
13	The Hon'ble Shri Justice **RAJNISH R. VYAS** (SINGLE BENCH–9)	For admission, hearing, order matters and applications therein : (A) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are in Jail and connected appeals arising out of same judgments and all applications therein. (B) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein from the year 2021 onward. (C) First Appeals pertaining to Land Acquisition from the year 2018 to 2020.

NOTE

(1) The matters/cases, wherein Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizen/Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in jail, be given priority.

(3) The **Hon'ble Shri Justice S. A. DESHMUKH** is appointed to hear and decide matters under the Bank Regulation Act, 1949.

(4) **The Hon'ble Shri Justice SACHIN S. DESHMUKH** is appointed to hear and decide the applications/appeals under the Arbitration and Conciliation Act, 1996.

High Court, Appellate Side)
Bombay.) By Order
) Sd/-
Date : 2nd January 2026) (P. P. JADHAV)
Registrar (Judicial-I)